

स्तर पर नियंत्रित करने के लिये क्या कार्यवाही करने जा रही है?

(ix) Non-implementation of Industrial Tribunal Award by Aralam Central Farm, Kerala

SHRI K. KUNHAMBU (Cannanore):
Aralam Central farm is situated in Tellicherry taluk of Cannanore district of Kerala. The total area of this farm is 12,500 acres. This farm was started 15 years ago with the help of the Soviet Government. Seasonal crops such as Tapioca, banana, ginger, elephants-foot and cash crops such as coconut, rubber, pepper and cashew are grown in this farm. Today the farm is getting a substantial income from the cash crops.

The farm employs 1400 employees including 288 permanent workers. Wage fixed for a male worker is Rs. 8 per day and for a female worker it is Rs. 6 per day. In 1978, the workers submitted a charter of demands. Mr. Ummen Chandy, the then Labour Minister of Kerala intervened in the matter and it was referred to the Industrial Tribunal at the instance of the management.

The Industrial Tribunal gave an award which laid down that male and female workers should be paid a basic salary of Rs. 75 and Rs. 65 respectively. The Tribunal also laid down that all those temporary workers who continuously work for 240 days in a year should be regularised. But unfortunately, the management has not honoured the award. Instead, they have questioned the very validity of this award in the High Court of Kerala. In the meantime the temporary workers who are about to complete 240 days are being retrenched. Although the Labour Minister and the Labour Department have initiated conciliatory efforts, the management has not so far cared to respond to them. Even the suggestion by the hon. Minister of Labour that the workers may be paid some ad hoc relief has been turned down by the management. Unable to find a solution to their problems, the workers on the farm have

gone on strike since 18th February, 1980.

The main demands of the workers are (i) implement the Arbitration Award and (ii) reinstate all those workers who have been illegally retrenched.

Before I conclude, I may point out that the economic condition of the farm is quite sound as per the balance sheet of 1977 and the subsequent years. A factual and comprehensive report of the economic condition of the farm has been submitted to the Central Minister as well as to the Chairman by the Workers' Union. They are prepared to have an open discussion with them but the farm authorities had turned down every single reasonable suggestion that came from the workers as well as the Labour Department of Kerala. The workers of the Kerala Government controlled farms are getting Rs. 450 per month whereas those of this Central farm are not getting even half of that.

Therefore, I would earnestly request the hon. Minister of Agriculture to intervene in the matter immediately and find a solution to this problem and save this farm from ruin.

(x) Formulation of a national policy to curb atrocities on Harijans

श्री राम बिलास पासवान (हाजीपुर)

उपाध्यक्ष महोदय :

श्री मनीराम बागड़ी (हिसार) :

महिलाओं के साथ जो बलात्कार किया जा रहा है, इस सम्बन्ध में मैंने भी दिया था, मेरा नाम भी इसके साथ जोड़ दिया जाये।

श्री राम बिलास पासवान : हरिजनों की हत्याओं के सम्बन्ध में प्रतिदिन समाचार आ रहे हैं।

दिनांक 25 मार्च, 80 को हरियाणा के सोनीपत जिले के मोहाना तहसील में एक चौदह वर्षीय हरिजन राजकुमार कर्मचारी को स्थानीय निवार बनाने वाले कारखाने के मालिक द्वारा हत्या कर दी

गई। वह हरिजन युवक उसी कारखाने में बँकर का काम करवा था। दिन में जब वह खाना खाने नहीं गया तो उसका भाई शाम को कारखाना गया वहाँ उसने मालिक के द्वारा बुरी तरह अपने भाई को मार खाते देखा। उसने छुड़ाने की कोशिश की लेकिन असफल रहा। अन्त में राजकुमार को रस्सी बांध कर घसीटा गया फलस्वरूप उसकी मृत्यु हो गई। हजारों वाल्मीकि हरिजनोंने थाना को घेर लिया। हरिजनों में आतंक एवं भय है। अभी तक हत्यारों के विरुद्ध कोई कार्रवाई नहीं की गई है।

एक सप्ताह पूर्व बिहार के हजारीबाग जिले के चतरा थाना में मरमादरी गांव में एक हरिजन की हत्या दिन दहाड़े कर दी गई।

विगत 25 फरवरी, को एक हरिजन महिला जिसका नाम मीरा था, जिसकी उम्र 25 साल की थी और दिल्ली कैंटोनमेंट में रहती थी उसे कल्याणपुरी पुलिस स्टेशन में तीन दिनों तक रखा गया, उसके साथ बलात्कार किया गया और उसके बाद वहाँ से गायब है। इस सम्बन्ध में उसके पिता तथा एक लोकसभा के सदस्य को तथा पुलिस अधिकारी को तुरन्त सूचित किया लेकिन कोई पता नहीं चला।

उत्तर प्रदेश के ललितपुर जिला के जाखलोन के थानेदार द्वारा एक हरिजन महिला के साथ बलात्कार के समाचार प्रकाशित हुए हैं।

आज रात पंजाब भटिण्डा जिले के वरीय आरक्षी अधीक्षक की पत्नी श्रीमती पूर्णिमा सिंह की हत्या कर्जन रोड स्थित कस्तूरबा गांधी होस्टल के कमरा नं० ई० 812 से हत्या कर उसे आठवीं मंजिल से नीचे फेंक दिया गया। श्रीमती पूर्णिमा सिंह अपने एक रिश्तेदार जो दिल्ली में एक पुलिस उच्च अधिकारी हैं और उसी कमरे में रहते हैं, के यहाँ दो दिन पूर्व आई थी।

इस तरह के दर्जनों उदाहरण हैं। सरकार जितना अधिक आश्वासन देती है उतनी ही तेजी से अधिक घटनाएँ एवं हरिजनों की हत्याएँ हो रही हैं। यह पूरे-राष्ट्र के लिए शर्म की बात है। आजादी के 32 वर्षों के बाद भी इस देश में हरिजनों की न तो इज्जत है, न जीने का अधिकार है।

सरकार हरिजनों की समस्या के निदान हेतु सभी दलों के नेताओं एवं हरिजन प्रतिनिधियों की बैठक शीघ्र बुलावे तथा राष्ट्रीय नीति तय करे। हरिजन अत्याचारों के निदान हेतु संसद् के दोनों सदनों के सदस्यों का एक विशेष सेल बनावें।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, I share the anxiety of the hon. Member. He has said that there are atrocities committed on the Harijans. We are aware of it. We have taken necessary steps. Even then, I can assure the hon. Member that he has made a good suggestion and I accept the suggestion made by him. A meeting of all the leaders of the Opposition parties and the Harijan MPs will be called within a very short time to discuss this issue and to frame some policy.

So far as the second point is concerned, there is already a Committee on the Welfare of Scheduled Castes and Scheduled Tribes which works as a cell. So, there is no necessity of a separate cell. Even then, I can assure the hon. Member that I will look into it very sympathetically.

SHRI GEORGE FERNANDES: Sir, I want the Minister...

MR. DEPUTY-SPEAKER: No discussion please.

SHRI GEORGE FERNANDES: I am not discussing.

MR. DEPUTY-SPEAKER: No verbal discussion. I am not allowing any further discussion. (Interruptions).*

*Not recorded.